

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1023(ND)/2019

IN THE MATTER OF:

Mrs. Leelavati Yadav & Ors.
vs
M/s AMB Infrabuild Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 7 IBC, 2016

Order delivered on 29.04.2019


Coram:

R.VARADHARAJAN,
Hon'ble Member (Judicial)
Ms. Deepa Krishan,
Hon'ble Member (Technical)

For the Petitioner/Applicant :
For the Corporate Debtor : Mr. RK Gupta, Adv.

ORDER

None appears for the petitioner. Learned counsel for the corporate debtor represents that the proceedings in the petition has been stayed by the Hon'ble Supreme Court in writ petition @ ~~No 199 of 2018~~. Taking into consideration the same the matter is adjourned sine die. An opportunity is given to the parties to make a suitable representation upon its disposal and to revive the petition.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Varinder Kumar